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RULES SUPPLEMENT TO PART-I
EXTRAORDINARY OF
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

No.4-A] HYDERABAD, WEDNESDAY, FEBRUARY 26, 2014.

NOTIFICATIONS BY GOVERNMENT

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LAW DEPARTMENT

(LA & J - Home - Courts.D)

AMENDMENT TO THE RULES OF THE HIGH COURT OF
JUDICATURE, ANDHRA PRADESH, APPELLATE SIDE-
APPROVAL.

[G.O.Rt.No.2185, Law (LA&J-Home-Courts.D),
4th November, 2013].

Read the following:-

- 1). High Court of Andhra Pradesh, Hyderabad Lr. Roc.No.1036/SO-1/1997, dt: 29-12-2003.
- 2). High Court of Andhra Pradesh, Hyderabad Lr. Roc.No.359/SO-3/2013, dt: 06-03-2013.

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- 3). High Court of Andhra Pradesh, Hyderabad Lr. Roc.No.983/SO/2005, dt:23-03-2013.
- 4). High Court of Andhra Pradesh, Hyderabad Lr. Roc.No.1036/SO-1/1997, dt:05-06-2013.
- 5). The Registrar General, High Court of Andhra Pradesh, Hyderabad, Lr. Roc.No.1036/SO-1/1997, dt:20-09-2013.

In the circumstances stated by the Registrar General, High Court of Andhra Pradesh, Hyderabad, in the letters read above, Government after careful examination accord approval under section 126 of the Code of Civil Procedure, 1908 for the amendments specified below to the existing Rules of the High Court of Judicature, Andhra Pradesh, Appellate Side, as proposed by the High Court of Andhra Pradesh, Hyderabad.

- 1). In Rule 1 (3) (C) and (d) of the Appellate Side Rules, for the amount viz., Rs.10 Lakhs, the amount viz., Rs. 25 Lakhs, shall be substituted.
- 2). The word "Deputy Registrar" shall be substituted in the place of "Additional Registrar" in Rule 12(A).
- 3). The following shall be substituted in place of existing sub rule (9) of Rule 12(A):
"Applications for excusing delay of 60 days in a representation or in payment of deficit court-fee."
- 4). For the words "Rupees Two" wherever occurs in Rule 12 (B) the words "Rupees Ten" shall be substituted.
- 5). The following words shall be inserted after the words "directing notice" and before the words "and if" in the existing Rule 50 (2).
"and if notice is permitted to be taken out by the petitioner or his Advocate no process fee is required".
- 6). The following New Rule shall be inserted after the existing rule 54-B as new Rule:54-C;
"Rule 54-C: A Court fee of Rs.10/- shall be affixed to the Miscellaneous petitions and applicants shall also pay into Court necessary transmission fee."

- 7). In Rule 60 (1) the following words shall be substituted after the words "POST" in place of the existing words "acknowledgement prepaid."
- "acknowledgement due or by speed post or by an approved courier service or by fax message or by electronic mail service or by such means".
- 8). The following New Sub Rule in Rule 60 shall be added after the existing rule 60 (2) as sub rules (3) & (4).
- Sub Rule (3):** The Petitioner / Appellant or his advocate shall file a memo stating the mode of service in which he effected service enclosing the acknowledgement card or returned postal covers or any other proofs.
- Sub Rule (4):** The Registrar (Judicial) / or the Officer authorized by him shall prepare the panel of courier service as required under rule 9(4) of Order V of CPC and such panel shall continue until further orders.
- 9). The following shall be substituted in place of the existing Rule 60 (A):-
- Rule 60-A:-** The Section Officer of the concerned Section of the High Court shall have power to determine whether notice of appeal or other process has been duly served and to direct the issue of fresh notice, of an appeal or petition or other process: Provided that if any party or pleader is dissatisfied with the finding of the section officer, the matter shall at the request of such party or pleader be posted for the orders of the Registrar (Judicial).
- 10). In Rule 68 the words "Two Rupees" shall be substituted with the words "Ten Rupees".
- 11). The following words and figures shall be inserted at the end of the existing Rule 70(1).
- "Affix a court fee stamp of Rs.5/- in case of Urgent Copy application and Rs.2/- in case of Ordinary Copy application.

- 12). The following shall be substituted in place of the existing Rule 70 (12) (c):-

Rule 70 (12) (c):-

The copying fee for each page shall be "for the Xerox copy Rs.2/- per page and for typewritten Rs.3/- per page and the said fee shall be paid in respect of the front page by means of adhesive court fee label or labels, the value of which together with the value of the copy stamp-paper an amount of Rs.2/- or Rs.3/- as the case may be per page. Wherever the reverse side is written on, adhesive court fee labels of the value of Rs.2/- or Rs.3/- as the case may be per page shall be affixed at the top right hand corner of that side and space left at the top left hand corner for the endorsement of the copyists. When the copy is written on non-judicial stamp-paper, adhesive court/ fee label or labels of the value of Rs.2/- or Rs.3/- per page as the case may be shall be affixed to the front page and whenever the reverse side is written on, adhesive label or labels of the value of Rs.2/- or Rs.3/- per page as the case may be shall be affixed to that side in the manner specified in this clause:

- 13). In Rule 70 (13) (a) "Rupees five" shall be substituted in place of "five annas".
- 14). The following shall be substituted in place of the existing Sub Rule 70 (13) (b)(i) & (ii):
- (i). for a maximum of 175 words on the reverse page - five rupees more:
- "(ii) for more words than 175 words on the reverse page seven rupees more (for the whole of the reverse page).
- 15). In Rule 70-A in place of the figures "Rs.1.25", the figures "Rs.3/-" shall be substituted.
- 15-A) In Appellate Side Rules, after Rule 70-A, the following new Rule shall be inserted as 70-B.

Rule 70-B:Special provision in respect of interim orders :

If an amount of Rs.15/- is paid by way of stamps, along with the Case, it shall not be necessary for the party thereto, to file separate application to obtain carbon copy of the interim orders, passed by the High Court in any proceedings before it. However, if the cost of the copy of such order exceeds Rs. 15/-, he shall be under obligation to pay the balance.

- 16). In Rule 79 (2) for the figure "Rs.2/-" the figure "Rs.10/-" shall be substituted.
- 17). In Rule 89 for the figure "Rs.2/-" the figure "Rs.10/-" shall be substituted.
- 18). The following figures shall be substituted against each item in the place of the existing figures in Rule 90 (1) (a):-

(Translation (including those granted under rule 88)		
per page of 24 lines.	...	Rs.10/-
Typing per page not exceeding 32 lines	...	Rs. 5/-
Cyclostyling per page not exceeding 32 lines	...	Rs.10/-
Additional copy supplied, or copy supplied to the opposite party per typed or cyclostyled page	...	Rs. 2/-
Where the record was got typed or cyclostyled		
Privately Comparing and examining per page	...	Rs. 1/-

- 19). The following figures shall be substituted in the place of existing figures occurred against each item in Rule 90 (1) (b) :-
- (i) For the first copy supplied to the opposite party, printed page ... Rs. 3/-
- (ii) Spare copies if applied for at the time of presenting the original List (Rules 74 and 75), per printed page ... Rs. 1/-

- (iii) Spare copies, if not applied for at the time of presenting such list (Rules 74 and 75), per printed page ... Rs. 1/-
- (iv) (iii) Copies of translations granted under Rule 88 (per page of 24 lines) ... Rs.1/-
- 20). The "note" provided at the end of sub rule (4) of Rule 90 shall be "deleted".

This order does not require the concurrence of the Finance & Planning Department as per the existing Rules in force.

A. SANTOSH REDDY,
Secretary to Government,
Legislative Affairs and Justice.

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HIGH COURT OF ANDHRA PRADESH:: HYDERABAD

ROC.NO.1036/SO-1/1997

DATED: 22-04-2014

"COMMUNICATED"


REGISTRAR GENERAL

To

- 1) All the Registrars, High Court of A.P., Hyderabad.
- 2) The P.S to the Hon'ble the Chief Justice (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 3) All the P.S's to the Hon'ble Judges (with a request to place before the Hon'ble Judges for their Lordship's kind perusal)
- 4) All the Officers, High Court of Andhra Pradesh, Hyderabad.
- 5) All the Section Heads, High Court of Andhra Pradesh, Hyderabad.
- 6) The Secretary, Bar Council of A.P., Hyderabad.
- 7) The Advocate General, Andhra Pradesh, Hyderabad
- 8) The Public Prosecutor, High Court of A.P., Hyderabad.
- 9) The President, A.P. High Court Advocates' Association, High Court Buildings, Hyderabad.
- 10) The Secretary, Advocates Clerks Association, High Court of A.P., Hyderabad.
- 11) Asia Law House, Opp: High Court of A.P., Hyderabad.
- 12) Andhra Law Times, High Court Road, Opp:UBI, Hyderabad.
- 13) Andhra Legal Decisions, Opp: High Court of Andhra Pradesh, Hyderabad.
- 14) S.Gogia & Company, Opp: High Court of Andhra Pradesh, Hyderabad.
- 15) Gogia Law Agency, 21-1-982/6, Opp: High Court of Andhra Pradesh, Hyderabad-2.
- 16) Ideal Book Agency, Opp: High Court of Andhra Pradesh, Hyderabad.
- 17) Lakshmi Publishers, plot No.37 (8-3-1098), Bharadwaj, Srinagar Colony, Hyderabad- 500 873.
- 18) M/s Law Publico, opp. Osmania Medical College, Kothi, Hyderabad.
- 19) M/s Sujatha Law Publications, Kothi, Sulthanbazar, Hyderabad.
- 20) M/s Shyamala publications, 23-7-23, Duggiralavari Street, Kakinada – 533001.
- 21) The Publications Division, Gruhakalpa, Opp: Gandhi Bhavan, Nampally, Hyderabad.
- 22) The Manager, Asian Books Pvt., Ltd., 3-5-1101/1/B, 2nd Floor, Opp. Blood Bank, Narayanaguda, Hyderabad – 500 029.
- 23) Sri Koka Raghava Rao Law Foundation, # 3-6-312/1, Saraswathi Nilayam, Hyderguda Main Road, Hyderabad – 500 029.
- 24) United Law Publications, Prasad Apartments, Plat No.208, Gunfoundry, Hyderabad.

